

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.01**  
IB-441(ND)/2021

**IN THE MATTER OF:**

M/s. R.J. Industries  
Vs.  
United Foods Pvt. Ltd.

....OPERATIONAL CREDITOR

....RESPONDENT

**SECTION**

U/s 9 of IBC, 2016

**Order delivered on 16.08.2021**

**CORAM:**

**SHRI P.S.N PRASAD**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

: Adv. Mr. Abhinav Mehrotra.

**ORDER**

Heard the submissions made by the Counsel for the Applicant/Petitioner. Notice issued under Section 8(1) is found to be defective in this petition. Therefore, the present petition IB No. IB-441(ND)/2021 is **dismissed**.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**



**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**